

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC. VII-21/2008(Pt.)/13427/A.

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court, Itanagar Permanent Bench,
Naharlagun, Arunachal Pradesh.

Dated Guwahati, th 19 December, 2022.

Sub:- **Casual leave, Winter vacation and Station leave permission.**

Ref:- DSJ(SD/BDL)/07/2022-640/22 Dated 12.12.2022.

Sir,

With reference to the above, I am directed to inform you that the prayer of Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, Arunachal Pradesh, regarding **two days of casual leave on 22.12.2022 and 23.12.2022 and permission to avail winter vacation from 26.12.2022 to 31.12.2022 alongwith station leave permission from the morning of 22.12.2022 to the evening of 02.01.2023** has been granted. A senior Judicial officer at the station will remain in charge of his Court and office in his absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-21/2008(Pt.)/13428-13429/A, dated , 19-12-2022

Copy to:

1. Shri Hirendra Kashyap, District & Sessions Judge, Bomdila, West
Kameng District, Arunachal Pradesh

✓ 2. The Project Manager, Gauhati High Court.

JT. REGISTRAR (VIGILANCE)

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